GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

No.2020/E(O)II/1/5 New Delhi, dt. 11/05/2020

To,

The Registrar General(s),
Supreme Court of India, Delhi
High Court of Allahabad, Allahabad-211001
High Court of Andhra Pradesh, Hyderabad-500266
High Court of Chhattisgarh, Raipur
High Court of Delhi, New Delhi-110001
High Court of Calcutta, Kolkata-700001
High Court of Bombay, Mumbai
High Court of Gauhati, Guwahati-781001
High Court of Gujrat, Gujrat-380060
High Court of Jammu & Kashmir, Jammu-180001
High Court of Himachal Pradesh, Shimla-171001
High Court of Jharkhand, Ranchi
High Court of Karnataka, Bangalore-560001
High Court of Kerala, Cochin-682031
High Court of Madhya Pradesh, Jabalpur-482002
High Court of Madras, Chennai-600104
High Court of Orissa, Cuttack-753002
High Court of Patna, Patna-800001
High Court of Panjab & Haryana, Chandigarh-160001
High Court of Rajasthan, Jodhpur-342001
High Court of Sikkim, Gangtok-737101
High Court of Uttaranchal, Nainital.
High Court of Tripura, Agartala-799006
High Court of Manipur, Imphal-795002
High Court of Meghalaya, Shillong-793001

The Secretary, Ministry of Law and Justice, Shastri Bhavan, New Delhi-110001

The Registrar, Railway Claims Tribunal, PB/Delhi, 13/15 Mall Road, Delhi- 110054

Sub: Railway Claims Tribunal (RCT) - Appointment of Vice-Chairman (Judicial).

Sir,

Ministry of Railways have decided to invite applications for appointment to two posts of Vice-Chairman (Judicial) in Railway Claims Tribunal (RCT) at RCT Benches located at Mumbai and Secunderabad against vacancies anticipated up to 31/12/2020. However, the location of vacancies are tentative and likely to be changed depending upon administrative requirements.

2. Selection and appointment of Vice-Chairman (Judicial) of RCT under this vacancy notice will be governed by Ministry of Finance (Deptt. of Revenue)'s Tribunal Appellate Tribunal and

other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020 which was notified on 12/02/2020. In terms of these Rules:-

A person shall not be qualified for appointment as the Vice-Chairman (Judicial), unless he,-

(a) is, or has been, a Judge of a High Court; or

(b) has been a member of the Indian Legal Service and has held a post of Additional Secretary or any equivalent or any higher post for two years; or

(c) has, for two years, held a Civil Judicial post carrying a scale of pay which is not less than that of an Additional Secretary to the Government of India; or

(d) has, for a period of not less than three years, held office as Judicial Member in RCT

2.1 A Vice-Chairman (Judicial) shall be paid a salary of Rs. 2,25,000/- and shall be entitled to draw allowances as are admissible to a Government of India Officer holding Group 'A' post carrying the same pay. The appointment will be for a period of 4 years or till he attains the age of 65 years, whichever is earlier.

3. It is requested that names of willing judicial officers with requisite qualifications, who would be suitable for being considered for appointment to the post of Vice-Chairman (Judicial), may please be sent. Serving officers except High Court Judges will have to take voluntary retirement from service to take up the assignment in the Tribunal.

4. Application in the prescribed format (enclosed) may kindly be forwarded to the undersigned at Room No. 211 A, Rail Bhawan, New Delhi -110001 within 60 days from the date of issue of this letter.

5. While forwarding the application, the ACRs/APARs dossiers of the candidates may also be sent duly indicating the vigilance clearance/disciplinary cases etc., if any.

Encl: As above

(S.N. Jha)
Under Secretary/SM
Railway Board, New Delhi.
Tele -011-23303259

FORM
For Vice Chairman (Judicial)

PHOTO
(self attested)

1. Name in full _____

2. Father's Name _____

3. (a) Date of Birth DD_____MM_____YYYY_____

(b) Age as on date of vacancy notice YY_____MM_____DD_____

4. Please tick√ the service : Judge of High Court_____ Higher Judicial Service_____
Indian Legal Service_____ Others_____

(a) Post held on regular basis _____

Date from which holding the post DD_____MM_____YYYY_____

(I) Scale of post Rs._____

(II) Present basic pay Rs._____

(III) Date of appointment to the post of Addl. Distt. Judge. (if applicable) DD_____MM_____YYYY_____

(IV) Date of appointment to the post of Distt. Judge. (if applicable) DD_____MM_____YYYY_____

(V) Date of appointment to the post of Addl. Secretary or any equivalent or higher post (if applicable) DD_____MM_____YYYY_____

(VI) Place of Current posting _____

(VII) Educational Qualifications _____

(VIII) Professional/Special Qualifications _____

5. Mailing address: (including e-mail ID) _____

6. Permanent Address: _____

7. Tele. No. (O)_____(Res.)_____(Mobile)_____

8. Choice of posting for VC(J)/RCT in order of preference 1. _____ 2._____

9. Any other information the candidate may like to provide:-_____

Signature of the Candidate

Date:
Place:

Note: Candidates are required to send their applications through proper channel.

भारत सरकार/GOVERNMENT OF INDIA
रेल मंत्रालय/MINISTRY OF RAILWAYS
(रेलवे बोर्ड/RAILWAY BOARD)

सं. 2020/ई(ओ)।।/1/6 नई दिल्ली, दिनांक ।। .05.2020

रजिस्ट्रार जनरल,
भारतीय सर्वोच्च न्यायालय, दिल्ली
उच्च न्यायालय, इलाहाबाद, इलाहाबाद-211001
उच्च न्यायालय, आंध्र प्रदेश, हैदराबाद-500266
उच्च न्यायालय, छत्तीसगढ़, रायपुर
उच्च न्यायालय, दिल्ली, नई दिल्ली-110001
उच्च न्यायालय, कोलकाता, कोलकाता-700001
उच्च न्यायालय, मुंबई, मुंबई
उच्च न्यायालय, गुवाहाटी, गुवाहाटी-781001
उच्च न्यायालय, गुजरात, गुजरात-380060
उच्च न्यायालय, जम्मू एवं कश्मीर, जम्मू-180001
उच्च न्यायालय, हिमाचल प्रदेश, शिमला-171001
उच्च न्यायालय, झारखंड, रांची
उच्च न्यायालय, कर्नाटक, बैंगलुरु-560001
उच्च न्यायालय, केरल, कोच्चि-682031
उच्च न्यायालय, मध्य प्रदेश, जबलपुर-482002
उच्च न्यायालय, मद्रास, चेन्नै-600104
उच्च न्यायालय, ओडिशा, कटक-753002
उच्च न्यायालय, पटना, पटना-800001
उच्च न्यायालय, पंजाब एवं हरियाणा, चंडीगढ़, चंडीगढ़-160001
उच्च न्यायालय, राजस्थान, जोधपुर-342001
उच्च न्यायालय, सिक्किम, गंगटोक-737101
उच्च न्यायालय, उत्तरांचल, नैनीताल.
उच्च न्यायालय, त्रिपुरा, अगरतला-799006
उच्च न्यायालय, मणिपुर, इम्फाल-795002
उच्च न्यायालय, मेघालय, शिलांग-793001

सचिव, विधि और न्याय मंत्रालय, शास्त्री भवन, नई दिल्ली-110001
रजिस्ट्रार, रेल दावा अधिकरण, पीबी/दिल्ली, 13/15 माल रोड, दिल्ली-110054

विषय: रेल दावा अधिकरण (आरसीटी) - उपाध्यक्ष (न्यायिक) की नियुक्ति।

महोदय,

रेल मंत्रालय ने मुंबई और सिकंदराबाद स्थित रेल दावा अधिकरण की पीठों में रेल दावा अधिकरण में 31.12.2020 तक होने वाली संभावित रिक्तियों के तहत उपाध्यक्ष (न्यायिक) के दो पदों पर नियुक्ति के लिए आवेदन आमंत्रित करने का विनिश्चय किया है। बहरहाल, रिक्तियों के स्थान संभावित हैं और उम्मीदवारों को प्रशासनिक आवश्यकताओं के अनुसार रेल दावा अधिकरण की किसी भी पीठ में तैनात किया जा सकता है।

2. इस रिक्ति नोटिस के अंतर्गत रेल दावा अधिकरण के उपाध्यक्ष (न्यायिक) का चयन और नियुक्ति वित्त मंत्रालय (राजस्व विभाग) के अधिकरण, अपीलीय अधिकरण और अन्य प्राधिकार (सदस्यों की अर्हता, अनुभव और सेवा की अन्य शर्तें) नियम, 2020, जिसे 12.02.2020 को अधिसूचित किया गया था, के द्वारा शासित होगी। इन नियमों के अनुसार:-

एक व्यक्ति उपाध्यक्ष (न्यायिक) के रूप में नियुक्ति के लिए अर्हक नहीं होगा, जब तक कि वह-

(क) उच्च न्यायालय का न्यायाधीश न हो, अथवा न रहा हो;
(ख) भारतीय विधिक सेवा का सदस्य न हो और अपर सचिव या समकक्ष पद या अन्य किसी उच्चतर पद पर दो वर्ष के लिए न रहा हो; या
(ग) दो वर्ष तक सिविल न्यायिक पद पर न रहा हो जिसका वेतनमान भारत सरकार के अपर सचिव के वेतन से कम न हो; या
(घ) तीन वर्ष से कम अवधि के लिए रेल दावा अधिकरण में न्यायिक सदस्य के रूप में न रहा हो।

2.1 उपाध्यक्ष (न्यायिक) को 2,25,000/- रु. का वेतन दिया जाएगा और वह भारत सरकार के समान वेतन वाले ग्रुप 'ए' के पदधारी अधिकारी को यथा स्वीकार्य भत्तों को प्राप्त करने का हकदार होगा। यह नियुक्ति 4 वर्ष के लिए अथवा 65 वर्ष की आयु प्राप्त करने तक, जो भी पहले हो, के लिए होगी।

3. यह अनुरोध किया जाता है कि कृपया अपेक्षित अर्हताओं वाले इच्छुक न्यायिक अधिकारियों, जो उपाध्यक्ष (न्यायिक) के पद पर नियुक्ति के लिए विचार किए जाने के लिए उपयुक्त हों, के नाम भेजे जाएं। उच्च न्यायालय के न्यायाधीशों को छोड़कर, सेवारत अधिकारियों को अधिकरण में कार्यभार ग्रहण करने के लिए सेवा से स्वैच्छिक सेवानिवृत्ति लेनी होगी।

4. अधोहस्ताक्षरी को आवेदन-पत्र कृपया इस पत्र के जारी होने की तारीख से 60 दिन के भीतर निर्धारित फार्मेट (संलग्न) में कमरा नं. 211-ए, रेल भवन में भेज दिए जाएं।

5. आवेदन-पत्र अग्रेषित करते समय उम्मीदवारों की वार्षिक गोपनीय रिपोर्ट/वार्षिक कार्यनिष्पादन मूल्यांकन रिपोर्ट के डोज़ियर भी भेजे जाएं, जिनमें सतर्कता क्लीयरेंस/अनुशासनिक मामलों आदि, यदि कोई हो, का यथोचित रूप से उल्लेख किया गया हो।

संलग्नक: यथोक्त

(एस. एन. झा)
अवर सचिव/एसएम
रेलवे बोर्ड, नई दिल्ली
टेलीफोन: **011-23303259**

FORM
For Vice Chairman (Judicial)

PHOTO
(self attested)

1. Name in full _____

2. Father's Name _____

3. (a) Date of Birth DD_____MM_____YYYY_____

(b) Age as on date of vacancy notice YY_____MM_____DD_____

4. Please tick √ the service : Judge of High Court_____ Higher Judicial Service_____
Indian Legal Service_____ Others_____

(a) Post held on regular basis _____

Date from which holding the post DD_____MM_____YYYY_____

(I) Scale of post Rs._____

(II) Present basic pay Rs._____

(III) Date of appointment to the post of Addl. Distt. Judge. (if applicable) DD_____MM_____YYYY_____

(IV) Date of appointment to the post of Distt. Judge. (if applicable) DD_____MM_____YYYY_____

(V) Date of appointment to the post of Addl. Secretary or any equivalent or higher post (if applicable) DD_____MM_____YYYY_____

(VI) Place of Current posting _____

(VII) Educational Qualifications _____

(VIII) Professional/Special Qualifications _____

5. Mailing address: (including e-mail ID) _____
_____
_____

6. Permanent Address: _____
_____
_____

7. Tele. No. (O)_____(Res.)_____(Mobile)_____

8. Choice of posting for VC(J)/RCT in order of preference 1. _____ 2._____

9. Any other information the candidate may like to provide:-_____
_____
_____

Signature of the Candidate

Date:
Place:

Note: Candidates are required to send their applications through proper channel.